

13.05 hrs.

ELECTION TO COMMITTEES

(i) RAJGHAT SAMADHI COMMITTEE

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHΓ): I beg to move:

"That in pursuance of sub-section (1)(d) of section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act, *vice* Dr. Sushila Nayar resigned."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (1)(d) of Section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act, *vice* Dr. Sushila Nayar resigned."

The motion was adopted.

(ii) ANIMAL WELFARE BOARD

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to move:

"That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1950, the members of this House do proceed to elect, in such manner, as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the next term commencing from the date of election, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1950, the members of this House do proceed to elect, in such manner, as the

Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the next term commencing from the date of election, subject to the other provisions of the said Act."

The motion was adopted.

13.06 hrs.

MERCHANT SHIPPING (AMENDMENT) BILL*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): On behalf of my colleague Shri Chand Ram, I beg to move for leave to introduce a Bill further to amend the Merchant Shipping Act, 1958.

MR. SPEAKER: That question is:

"That leave be granted to introduce a Bill further to amend the Merchant Shipping Act, 1958."

The motion was adopted.

SHRI RAVINDRA VARMA: Sir, introduce the Bill.

CHILD MARRIAGE RESTRAINT (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV): Sir, I beg to move for leave to introduce a Bill further to amend the Child Marriage Restraint Act, 1929, and to make certain consequential amendments in the Indian Christian Marriage Act, 1972, and the Hindu Marriage Act, 1955.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929, and to make certain consequential amendments in the Indian Christian Marriage Act, 1872, and the Hindu Marriage Act, 1955."

The motion was adopted.

SHRI NARSINGH YADAV: Sir, I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 15-12-77.